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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 1064/95

Date of Order : 19.1.98

BETWEEN :

M.A.Khan

.. Applicant.

AND

1. The Secretary, Ministry of  
Science and Technology,  
Dept. of Science & Technology,  
New Delhi.

2. The Surveyor-General of India,  
P.B.No. 37, Dehradun-248 001.

3. Sri K.T.Kuruvilla .. Respondents.

Counsel for the Applicant

.. Mr.C.Suryanarayana

Counsel for the Respondents

.. Mr.N.V.Raghava Reddy

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.C.Suryanarayana, learned counsel for the applicant and  
none for the respondents.

2. This OA is filed for the following reliefs :-

To call for the records relating to the impugned order  
Annexure A-3 issued under the 2nd respondent's case mark No.  
E1-16534/724-SOS, dt. 10.5.95 read with Annexure A-5, viz. the  
2nd respondent's letter No.E1-20846/724-SOS, dt. 30.6.95 and to  
quash the same declaring that it is discriminatory, illegal and  
violative of Articles 14, and 16 of Constitution of India besides

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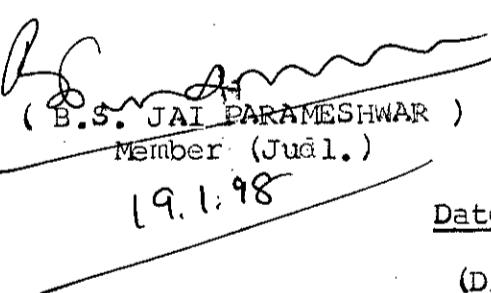
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being in gross violation of the norms and procedure laid down by the 2nd respondent himself for the promotion to the post of ASO or even giving charge under FR 49 (V) without the remuneration of the post and that the applicant is eligible for the said promotion against the vacant post and consequently to issue directions to the respondent-authorities to consider the applicant's promotion as ASO in R&D office of Survey of India at Hyderabad in the place of 3rd respondent is, in any case, functioning in that post only as a part time officer and not as a full time officer besides granting any other appropriate relief or reliefs as may be considered just and proper in the circumstances of the case.

3. The learned counsel for the applicant now submits that the OA has become infructuous and the OA may be dismissed as infructuous.

4. Hence the OA is dismissed as infructuous. No costs.

  
( B.S. JAI PARAMESHWAR )

Member (Judl.)

19.1.98

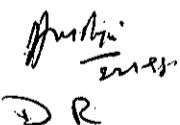
  
( R. RANGARAJAN )

Member (Admn.)

Dated : 19th January, 1998

(Dictated in Open Court)

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Copy to:

1. The Secretary, Min.of Science and Technology,  
Dept. of Science and Technology, New Delhi.
2. The Surveyor General of India, P.S.NO.37, Dehradun.
3. One copy to Mr.C.Suryanarayana, Advocate,CAT,Hyderabad.
4. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC,CAT,Hyderabad.
5. One copy to D.R(A),CAT,Hyderabad.
6. One duplicate copy.

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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARMESHWAR :  
M(J)

DATED: 19/1/88

ORDER/JUDGMENT

M.A./R.A/C.A. NO.

in

O.A. NO. 1064/95

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

